

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s A.N. GASLINES PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	A.N. GASLINES PROJECTS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	11/02/2014
3.	Authority under which corporate debtor is incorporated / registered	ROC Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201UP2014PTC062633
5.	Address of the registered office and principal office (if any) of corporate debtor	Pragati Vihar, Khoda, Noida Gautam Budh Nagar-201301, Gautam Buddha Nagar, KHODA, Uttar Pradesh, India. 201301
6.	Insolvency commencement date in respect of corporate debtor	26 May 2025 (An order for commencement of CIR Process was passed by the NCLT Allahabad Bench in CP (IB) NO. 24/ALD/2021 and same was communicated to IRP vide email dated 29.05.2025 by the office of Deputy Registrar, NCLT, Allahabad Bench.
7.	Estimated date of closure of insolvency resolution process	22 November 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Kumar Agarwal IBBI/IPA-002/IP-N00584/2017-18/11778
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-27, Sector-47, Gautam Buddha Nagar, Uttar Pradesh, 201301 dkagarwalip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.angppl@gmail.com B-27, Sector-47, Gautam Buddha Nagar, Uttar Pradesh, 201301
11.	Last date for submission of claims	09 June 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/en/home/downloads Physical Address: B-27, Sector-47, Gautam Buddha Nagar, Uttar Pradesh 201301 b) Not Applicable



Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s A.N. Gaslines Projects Private Limited on 26 May 2025.

The creditors of M/s A.N. Gaslines Projects Private Limited, are hereby called upon to submit their claims with proof on or before 09 June 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

31
Date : 29/05/2025
Place : Noida

Deepak Kumar Agarwal
Interim Resolution Professional for M/s A.N. Gaslines Projects
Private Limited
Registration Number: IBBI/IPA-002/IP-N00584/2017-18/11778



EKAM LEASING AND FINANCE CO. LIMITED

CIN- L74899DL1993PLC055697, Email ID: ekam.leasing1@gmail.in
 Regd.Off. :NO. 11,RANI JHANSI ROAD, (MOTIA KHAN),
 M.M. ROAD, NEW DELHI -110055

STATEMENT OF STANDALONE AND CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2025

The Audited Standalone and Consolidated Financial Results for the quarter and year ended on March 31, 2025 ("Financial Results") have been reviewed by the Audit Committee and approved by the Board of Directors of the Company in their respective meeting held on May 30, 2025. The full format of the Standalone and Consolidated Audited Financial Results is available on the Stock Exchanges website i.e. (www.bseindia.com) and on the Company's website (www.ekamleasing.in). Please scan the below QR Code to view the full financial results:



On Behalf of the Board of Directors
EKAM LEASING AND FINANCE CO. LIMITED

Sd/-
Rakesh Jain
 Date- 30.05.2025
 Place-New Delhi
 Chairman Cum Managing Director
 DIN:00061737

ALLIANCE INTEGRATED METALIKS LIMITED

CIN No.: L65993DL1989PLC035409
 Regd. Off.: DSC -327, Second Floor, DLF South Court, Saket, New Delhi- 110017
 Phone: +91-11-41049702, E-mail: companysecretary@aaiml.in; Website: www.aaiml.in

EXTRACT OF THE STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED ON 31ST MARCH, 2025

Sr. No.	Particulars	Quarter Ended		Year ended	
		31.03.2025	31.12.2024	31.03.2024	31.03.2025
		Audited	(Un-Audited)	Audited	Audited
1	Total Income from operations	2787.05	1,934.95	2418.57	8,983.12
2	Net Profit/ (Loss) for the period (before tax, exceptional and/or extraordinary items)	(1909.65)	(1903.17)	(1915.33)	(7276.85)
3	Net Profit/ Loss for the period before tax (after exceptional and/or extraordinary items)	(1897.24)	(1903.17)	(1896.33)	(7264.03)
4	Net Profit for the period after tax (after exceptional and/or extraordinary items)	(1897.24)	(1903.17)	(1896.33)	(7264.03)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax))	(1896.88)	(1903.17)	(1902.24)	(7263.67)
6	Paid-up Equity Share Capital (Face Value of Rs. 1/- each)	3949.50	3,949.50	1316.50	3949.50
7	Other equity	-	-	-	(30308.65)
8	Earnings per Share (of Re 1/- each) for continuing and discontinued operations)-				
	a Basic	(0.48)	(0.48)	(0.49)	(1.84)
	b Diluted	(0.48)	(0.48)	(0.48)	(1.84)

Notes to financial result:
 1. The above results were reviewed by the audit committee and approved by the Board of Directors in their meeting held on May 30, 2025 and the Statutory Auditors of the Company have carried out audit of said financial results for the quarter and year ended March 31, 2025.
 2. The figures for the previous period have been re-grouped/re-classified to make them comparable with the figures for the current period.
 3. The above is an extract of the detailed audited financial results filed with the Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and full formats of the same are also available on the website of the Company www.aaiml.in and the website of BSE i.e. www.bseindia.com.
 4. The Audited Financial Results of the Company can be accessed through QR Code.

For Alliance Integrated Metaliks Ltd.
 Sd/-
Dajjit Singh Chahal
 Chairman Cum Wholetime Director
 DIN:03331560

Date: 30-05-2025
 Place: New Delhi

ANKA INDIA LIMITED

Regd off: 6 Legend Square Sector 33 Gurugram-122004; CIN: L74900HR1994PLC033268; Phone no:9355511187; website: www.ankaindia.com

EXTRACT OF AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2025

S. N.	Particulars	STANDALONE				
		Quarter ended		Year Ended (Audited)		
		31-Mar-25	31-Dec-24	31-Mar-24	31-Mar-25	31-Mar-24
1	Total Income from Operations (net)	22.58	14.07	14.25	63.91	57.34
2	Net Profit for the period (Before Tax, Exceptional and/or Extraordinary Items)	14.41	0.55	9.64	33.41	42.00
3	Net Profit for the period before Tax(after Exceptional and/or Extraordinary Items)	14.41	0.55	9.64	33.41	42.00
4	Net Profit/ (Loss) for the period after Tax (after Exceptional and/or Extraordinary Items)	4.24	0.55	9.64	23.23	42.00
5	"Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)"	4.24	0.55	9.64	23.23	42.00
6	Paid up Equity Share (Face Value of Rs 10 Each) - Weighted Avg	134.71	128.41	87.55	134.71	87.55
7	Paid up Equity Share(Face Value of Rs 10 Each) - Dilutive Weighted Avg	134.71	128.41	214.77	134.71	214.77
8	Other Equity	NA	NA	NA	(78.90)	(429.70)
9	Earnings Per Share (before Extraordinary items) (Face Value of Re.10/- each)					
	Basic:	0.03	0.00	0.11	0.17	0.48
	Diluted:	0.03	0.00	0.04	0.17	0.20

Notes:
 1. The above results are an extract of the detailed format of Statement of Standalone audited Financial Results for the Quarter and Year ended 31st March, 2025 filed with BSE LTD. under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Statement of Standalone audited Financial Results for the Quarter and Year ended 31st March, 2024 are available on the Stock Exchange websites at (www.bseindia.com) as well as on the Company's Website at (www.ankaindia.com).
 2. The Standalone Financial Results for the year ended March 31, 2025 along with previous year presented have been audited by the statutory auditors of the Company and the auditors has qualified the same on the basis of qualification is as follows:-
 a. Inventories amounting to ₹22,50,000/- have been lying idle for more than twelve months. The Company has not carried out an assessment of the net realisable value of these inventories as required under the applicable accounting framework (Ind AS 2 - Valuation of Inventories). In the absence of adequate supporting documentation and audit evidence, we are unable to determine whether any adjustment is required to the carrying value of such inventories as at the reporting date.
 b. Intangible assets under development amounting to ₹6,99,84,393/- have been carried in the books for more than two years without demonstrable progress in development or indications of technical or commercial feasibility. The Company has not carried out an impairment assessment in accordance with the applicable accounting standards (Ind AS 38 - Intangible Assets and Ind AS 36 - Impairment of Assets). In the absence of such an assessment, we are unable to ascertain whether any impairment loss is required to be recognized.
 c. The Company continues to recognise minimum alternative tax paid in previous years amounting to Rs. 35.38 Lakhs as asset and expects the same to be adjusted against future tax payments.

By order of the Board
 For ANKA INDIA LIMITED
 Sd/-
SULAKSHANA TRIKHA
 DIRECTOR

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s A.N. GASLINES PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	A.N. GASLINES PROJECTS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	11/02/2014
3.	Authority under which corporate debtor is incorporated / registered	ROC Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201UP2014PTC0262633
5.	Address of the registered office and principal office (if any) of corporate debtor	Pragati Vihar, Khoda, Noida Gautam Budh Nagar-201301, Gautam Buddha Nagar, KHODA, Uttar Pradesh, India, 201301
6.	Insolvency commencement date in respect of corporate debtor	26 May 2025 (An order for commencement of CIR Process was passed by the NCLT Allahabad Bench in CP (IB) No. 24/ALD/2021 and same was communicated to IRP via email dated 29.05.2025 by the office of Deputy Registrar, NCLT, Allahabad Bench 22 November 2025.
7.	Estimated date of closure of insolvency resolution process	Not Applicable
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Kumar Agarwal (IBBI/IPA-002/IP-ND0584/2017-18/11778
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-27, Sector-47, Gautam Buddha Nagar, Uttar Pradesh, 201301 dkagarwal.p@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp_angpp@gmail.com B-27, Sector-47, Gautam Buddha Nagar, Uttar Pradesh, 201301
11.	Last date for submission of claims	09 June 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads Physical Address: B-27, Sector-47, Gautam Buddha Nagar, Uttar Pradesh 201301 (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s A.N. Gaslines Projects Private Limited on 26 May 2025.
 The creditors of M/s A.N. Gaslines Projects Private Limited, are hereby called upon to submit their claims with proof on or before 09 June 2025 to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only; All other creditors may submit the claims with proof in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Deepak Kumar Agarwal
 Interim Resolution Professional for
 M/s A.N. Gaslines Projects Private Limited
 Registration Number: IBBI/IPA-002/IP-N00584/2017-18/11778
 Date: 31/05/2025
 Place : Noida

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, ALLAHABAD BENCH (ORIGINAL JURISDICTION)
 CP(CAA) NO. 14/ALD/2025
 CONNECTED WITH
 CA (CAA) NO. 06/ALD/2025
 IN THE MATTER OF SECTION 230 AND 232 OF THE COMPANIES ACT, 2013
 AND
 IN THE MATTER OF SCHEME OF AMALGAMATION OF
 PETITIONER COMPANY / TRANSFEROR COMPANY 3)
 AND
 NINE TWO SEVEN NINE WORK AVENUE PRIVATE LIMITED
 (NON - PETITIONER / TRANSFEROR COMPANY 1)
 AND
 SUPRAJA PROPERTIES PRIVATE LIMITED
 (NON - PETITIONER / TRANSFEROR COMPANY 2)
 WITH
 YOGA BUILDERS PRIVATE LIMITED
 (NON - PETITIONER / TRANSFEREE COMPANY)
NOTICE FOR HEARING OF PETITION
 The Joint Petition under Section 230-232 of the Companies Act, 2013, for sanctioning of Scheme of Amalgamation of KPL Exports Limited ("Petitioner Company" / "Transferor Company 3") and Nine Two Seven Nine Work Avenue Private Limited ("Non-Petitioner Company" / "Transferor Company 1") and Supraja Properties Private Limited ("Non-Petitioner Company" / "Transferor Company 2") with Yoga Builders Private Limited ("Non-Petitioner Company" / "Transferor Company 3") and their respective Shareholders and Creditors were presented by the petitioner company on 25th February, 2025 and the order was pronounced by the National Company Law Tribunal, Allahabad Bench on 20th March, 2025. The said petition is now fixed for final hearing National Company Law Tribunal, Allahabad Bench on 17th July, 2025.
 Any person desirous of supporting or opposing the said petition should send notice of his/her intention to the Petitioner's counsel, signed by him/her or his/her advocate/counsel, with his/her address so as to reach the Petitioner's Counsel at D-4 Basement, Jagrupa Extension, New Delhi, 110014, not later than 02 (two) days before the date fixed for final hearing of the Joint Petition. The grounds of opposition or a copy of affidavit must be furnished with such notice, where he/she seeks to oppose the Petition.
 A copy of joint petition shall be furnished by the petitioner's counsel to any person requiring the same upon payment of any prescribed charges.
 Sd/-
 Uma Verma
 Counsel for the Petitioner
 Date: 30.05.2025

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Due/ Outstanding Due (in Rs.) as on	Date/ Time of Possession
1	32620430000256	1) Mr. Sunil Kumar (Borrower), 2) Mrs. Kamla Devi (Co-Borrower)	15-03-2025 Rs.5,30,411.60 (Rupees Five Lac Thirty Thousand Four Hundred Eleven and Sixty Paise Only) as on 13-03-2025	Date: 28.05.2025 Time: 03:59 P.M. Symbolic Possession

Description of the Property: Property Detail: All that part and parcel of a House of measuring area 150 Sq.yards, situated at Haidamagar Jajalpur, Mukandpur, Pargana Baghra, Tehsil Sadar, Muzaffarnagar, Uttar Pradesh-251306 jointly owned by below mentioned the Legal Heirs of the Deceased Owner Late (Sri) Mahaveer: Mrs. Sunil Kumar, S/o. Late (Sri) Mahaveer & Mrs. Kamla Devi, W/o. Late (Sri) Mahaveer. Bounded as: North: House of Ishwar, S/o. Jahana & Patwari, S/o. Ramsarwaroop, South: House of Kall Ram & Lal Singh, East: House of Sunil Kumar (Sold by Hoshiyar), West: 15 Feet wide Road.

2	46129630000168	1) Mr. Saleem (Borrower), 2) Mr. Mohd. Shokin (Co-Borrower), 3) Mrs. Sumana (Co-Borrower)	10-03-2025 Rs.15,71,148.22 (Rupees Fifteen Lac Seventy One Thousand One Hundred Forty Eight and Twenty Two Paise Only) as on 09-03-2025	Date: 28.05.2025 Time: 05:46 P.M. Symbolic Possession
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Description of the Property: Property Detail: All that part and parcel of a House of measuring area 39.57 Sq.meters, situated at Nai Basti, Ward No.08, Kasba Khatauli, Muzaffarnagar, Uttar Pradesh-251201. Owned by Mrs. Shokin, S/o. Mohd. Shareef. Bounded as: North: 18 Feet wide Road, South: Other's House, East: House of Mr. Shokin, West: House of Mrs. Amna.

3	30739420000127	1) Mr. Satyapal Singh (Borrower), 2) Mrs. Savita (Co-Borrower)	10-03-2025 Rs.20,47,489.61 (Rupees Twenty Lac Forty Seven Thousand Four Hundred Eighty Nine and Sixty One Paise Only) as on 09-03-2025	Date: 29.05.2025 Time: 12:21 P.M. Symbolic Possession
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Description of the Property: Property Detail: All that part and parcel of the Immovable property being a Residential House built on Plot No.12 of measuring area 56 Sq.meters situated at Khasra No.171, Village Fatehpur, Jat, Saharanpur, Uttar Pradesh-247001. Owned by Mr. Satyapal Singh, S/o. Mr. Nakli. Bounded as: North: Plot No.15, South: Road 18 Feet wide, East: Plot No.11, West: Plot No.13.

4	30739420000080	1) Mr. Jabir (Borrower), 2) Mrs. Aasma (Co-Borrower)	15-03-2025 Rs.20,13,308.35 (Rupees Twenty Lac Thirteen Thousand Three Hundred Eight and Thirty Five Paise Only) as on 13-03-2025	Date: 29.05.2025 Time: 01:11 P.M. Symbolic Possession
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Description of the Property: Property Detail: All that piece and parcel of a House of measuring area 267 Sq.meters, built on a plot situated at Khasra No.106, Ismailpur, Pargana & Tehsil Nakud, Saharanpur, Uttar Pradesh-247451. Owned by Mr. Jabir, S/o. Mr. Nurhasan. Bounded as: North: House of Vinod, South: Property of Om Pal Master, East: 10 Feet wide Road, West: Property of Susheel.

5	30739630000071 & 307396300000147	1) Mr. Danish (Borrower), 2) Mrs. Sanjida Begum (Co-Borrower)	24-03-2025 Rs.5,55,080.20 (Rupees Five Lac Fifty Five Thousand Eighty and Twenty Paise Only) as on 17-03-2025	Date: 29.05.2025 Time: 11:10 A.M. Symbolic Possession
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Description of the Property: Property Detail: All that part and parcel of a residential Plot - Part of Private Plot No.51, measuring area 63.62 Sq.Yds i.e. 53.21 Sq.mtrs, situated at Khasra No.853 Min, Daraa Kottalla Svd Bairoon, Dar Abad Rahmat Colony, Saharanpur, Uttar Pradesh-247001. Owned by Mrs. Sanjida Begum, W/o. Mr. Ahasan. Bounded as: North: 15 Feet wide Road, South: Part of Plot No.51, East: Part of Plot No.50 of Smt. Mohsina, West: Part of Plot No.52 of Smt. Mansar Jahan.

Whereas the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagor/s, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagor/s mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Muzaffarnagar & Saharanpur
 Date: 31.05.2025
 Sd/- Authorised Officer,
 For Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/11, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challahally, Bangalore-560071. Branch Office: G-01, Ground Floor, Cyber Heights, VibhutiKhand, Gomti Nagar, Lucknow, Uttar Pradesh - 226010

AXIS BANK LTD. POSSESSION NOTICE

Retail Assets Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010. Registered Office: "Trishul", 3rd Floor, Opp. Samartheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of AXIS BANK LTD. under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under section 13(2) of the said Act. The borrower/s mentioned herein-below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below in particular and to the public in general that the undersigned has taken Symbolic Possession of the property described herein-below in exercise of powers conferred on him under section 13(4) of the said Act read with the rule 8 of the said Rules. The borrower/s mentioned herein below in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of AXIS BANK LTD. for an amount together with future interest incidental expenses, costs, charges, etc. on the amount mentioned herein below. The Borrower/s/Co-Borrower (s)/Mortgagor(s)/Guarantor(s) attention is invited to the provisions of sub-section(8) of section 13 of the Act, in respect to time available to redeem the secured assets.

Name & Address of the Borrower(s)/ Guarantor(s)	Description of the Mortgaged/ charged Property(ies)	Demand Notice Date/ Symbolic Possession Date	Amount Due as per Demand Notice
1. Aditya Nand (Applicant) S/o Sh. Om Prakash, 2. Mrs. Preeti (Co-Applicant) W/o Sh. Aditya Nand, Both R/o-1, Taharpur, Saharanpur, Near GNG Mall Saharanpur Uttar Pradesh- 247001, Both R/o-2, (Mortgage Property Address) House Bearing MPL No. HN/5 Constructed on Part of Plot Number 5 & 6 Khasra Number 1472/2 & 1475/2 Situated at Hasanpur Majra Taharpur Store, Village Taharpur Saharanpur Uttar Pradesh-247001	Land/Property Admeasuring Area 83.61 Sq.mtr, A Part of Plot Bearing Number 5 & 6 Khasra Number 1472/2 & 1475/2 Situated at Village Hasanpur Majra Taharpur, Dar Abdi Ham Nagar, Pargana, Tehsil & District Saharanpur Uttar Pradesh Which is in the name of Smt. Preeti & Aditya Nand, Boundaries: East: Way 20 Ft. Wide, West: Part of Plot 11 & 12, North: Remaining Part of Plot Number 05, South: Part of Plot Number 06/House of Sh. Ajay Kumar Biria	23.01.2025 29.05.2025	Rs. 29,94,220/- as on 23.01.2025 + Interest & other expenses
1. M/s Hari Traders (Borrower) Through its Proprietor Mrs. Sunita Singhal R/o 343, Chandreshwar Marg, Mayakund, Rishikesh, Dehradun, Uttarakhand-249201, 2. Mrs. Sunita Singhal C/o Rajeev Singhal (Co-Borrower/Mortgagor), R/o.1- 56, Old Railway Station, Adarsh Nagar, Rishikesh, Uttarakhand- 249201, R/o.2- 343, Chandreshwar Marg, Mayakund, Rishikesh, Dehradun, Uttarakhand-249201, R/o.3-Plot No. 8, Nagar Palika Property No 78, Railway Road Adarsh Nagar, Rishikesh, Dehradun, Uttarakhand-249201, R/o.4- Nagar Palika Property No 343/84/1, Wake Chandreshwar Nagar Hanuman Mandir Marg, Rishikesh Dehradun-248001, 3. Mrs. Bhawna Singhal C/o Ajay Singhal (Co-Borrower/Mortgagor), R/o.1- 35/1, Old Railway Station, Adarsh Nagar, Rishikesh, Uttarakhand-249201, R/o.2- 343, Chandreshwar Marg, Mayakund, Rishikesh, Dehradun, Uttarakhand-249201, R/o.3- Nagar Palika Property No 343/84/1, Wake Chandreshwar Nagar Hanuman Mandir Marg, Rishikesh Dehradun-248001, 4. Yash Singhal (since Deceased) Through His Legal Heirs/ Mrs. Sunita Singhal C/o Rajeev Singhal, R/o.1- 56, Old Railway Station, Adarsh Nagar, Rishikesh, Uttarakhand-249201, R/o.2- 343, Wake Chandreshwar Marg, Mayakund, Rishikesh, Dehradun, Uttarakhand-249201	PROPERTY NO.-1 All such pieces or parcels of a diverted land/property admeasuring area 292.75 sq. mtr situated at part of plot No 8, part of Nagar palika property No 78, railway road adarsh Nagar Mauja Rishikesh, District Dehradun, Uttarakhand, in the name of Sunita Singhal, Bounded by: East: Property of Ashok Agrawal, West: Adarsh Nagar Marg approx. 45 ft. Wide, North: The land of Rajeev Singhal purchased by other sale deed, South: property of Ram Kumar Dang PROPERTY NO.-2 All such pieces or parcels of a diverted land/ property admeasuring area 287.70 sq. mtr, Nagar Palika No 343/84/1 Wake Chandreshwar Nagar Hanuman Mandir Marg Rishikesh District Dehradun Uttarakhand-248001, in the name of Sunita Singhal & Bhawna Singhal, Bounded by-East: Property of Mauni Bala, West: Hanuman Mandir Marg, North: Property of Guptaji & Temple Sadhuji Bala (Mauni Bala), South: Property of Sri Ramji Lal & Sri Ramsarwaroop	21.01.2025 28.05.2025	Rs. 4,95,22,409.24 as on 20.01.2025 + Interest & other expenses

Date: 31.05.2025
 Authorized Officer, Axis Bank Ltd.

TARINI ENTERPRISES LIMITED

CIN: L51101DL2006PLC148967
 Regd Office: 3/14A, 1st Floor, Vijaynagar Double Storey, Delhi-110009
 Ph:011-6132821,
 Website: www.tarinienterprises.in, E Mail: tarinienterprisespvtd@gmail.com, info@tarinienterprises.in

Extract of Standalone Financial Results for the Quarter ended on 31st March, 2025

Particulars	Amount in Lakhs				
	Standalone		Corresponding Quarter and 3 months ended in the previous year 31/03/2024	Year ended 31/03/2025	Previous Year ended 31/03/2024
	Quarter and Three months ended 31/03/2025	Previous Quarter ended 31/12/2024			
Total Income from Operations (net)					
Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	9.99	16.90	(2.83)	54.66	53.58
Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	9.99	16.90	(2.83)	54.66	53.58
Net Profit/(Loss) for the period (after tax before provision u/ 45C)	6.26	11.70	(3.38)	38.46	38.36
Total Comprehensive Income for the period (comprising Profit/(Loss) for the period (after tax and after reserve) and other comprehensive income (after tax))	5.01	5.28	(11.02)	30.78	30.72
Paid-up equity share capital (Face value Rs. 10 per share)	377.30	377.30	377.30	377.30	377.30
Reserves (excluding revaluation reserves as Shown in the Balance Sheet of previous Year)	4,648.59	4,642.34	4,610.13	4,648.59	4,610.13

